

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4303
ANSWERED ON:19.12.2012
COMMERCIALISATION OF EDUCATION
Singh Shri Pashupati Nath

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the measures taken by the Government to check commercialisation of education and make it accessible for the common man;
- (b) the manner in which those measures have succeeded in making education accessible to the common man; and
- (c) the further steps taken by the Government to improve the situation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

(a) to (c): The Government has consistently held the view that education in India is not regarded as a commercial activity and all educational institutions have to be set up in the "not for profit" mode. The National Policy on Education, 1986 (as modified in 1992) encourages non-governmental and voluntary efforts in Education, while preventing the establishment of institutions which intend to commercialize Education. The Policy envisages that in the interest of maintaining standards and for several other valid reasons, the commercialization of technical and professional education will be curbed. An alternative system will be devised to involve private and voluntary efforts in Education, in conformity with accepted norms and goals.

The Government has taken several initiatives to curb the commercialization of education. Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 clearly prohibits collection of any capitation fee. As regards higher educational institutions, a legislative proposal namely "The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010" has already been introduced in the Parliament.